

OFFICE OF THE DISTRICT & SESSIONS JUDGE, BALANGIR

NOTICE INVITING SEALED TENDER

Dated, Balangir the 20th day of September, 2019

Sealed tenders in plain paper for sale of three numbers of Ambassador Cars of the office of the District Judge, Balangir bearing Registration No. OR 03 B 3929, OR 03 B 8855 and OR 03 B 8866 (as specified in detailed in the table below) ready for auction sale, are invited so as to reach the Registrar, Civil Courts, Balangir on or before 16.10.2019. The tenders should write in capital letters "NOT TO OPEN" on the top of the sealed envelopes. The sealed tenders should be submitted only by registered post / courier service.

The vehicles would be available for inspection inside the Court premises during the office hour after publication of the notice.

The earnest money of Rs. 1000/- (Rupees One Thousand Only) each shall be deposited in shape of Bank Draft drawn in favour of the Registrar, Civil Courts, Balangir payable at SBI Main Branch, Balangir and the same be enclosed in individual tenders which should be sealed properly.

The tenders shall be opened by the District Judge, Balangir on 19.10.2019 at 11.30 A.M. in presence of the tenderers or their authorized representatives. The unsuccessful tenders shall get refund of their EMD during the office hour.

Subject to finalization of the tenders, the tenders without cash receipt of the EMD and/or those received after due date shall be rejected. The postal delay shall not be taken into consideration for acceptance of the tenders.

The highest tenderer shall deposit 25% of the amount offered on the day, the sale is confirmed by the District Judge, Balangir failing which the EMD shall be forfeited. The balance of the amount shall be deposited within seven days i.e. 26.10.2019 as would be directed by the District Judge, Balangir.

The old vehicles shall be removed from the Court premises within seven days of deposit of the entire amount failing which, ground rent @ 1% of the tendered / negotiated amount shall be charged for each day which will be deposited with the Nazir, District Court, Balangir before removal of the vehicle. In case the ground rent so charged exceeds the sale price deposited, the tenderer / party shall cease to have any right on the vehicle. The amount deposited by him shall be adjusted towards the ground rent and the vehicle shall become absolute property of Government free from encumbrances and disposed of by fresh sealed tender as the case may be.

The Authority reserves the right to reject any or all the tenders without assigning any reasons thereof.

Descriptions of the vehicles

Sl. No.	Registration Number of the Vehicle	Type of Vehicle	Chassis / Engine Number	Year of Purchase	Cost / Price of the Vehicle	Offset price fixed by the M.V.I., Balangir
1	OR 03 B 3929	Hindustan Motors Limited Ambassador Car (Diesel)	Engine No. 6EPAC-059739 Chassis No. ABC861682	07.05.2003	3,15,000/-	15,000/-
2	OR 03 B 8855	Hindustan Motors Limited Ambassador Car (Diesel) Classic 20 EZDSZ	Engine No. 3HNDD013633 Chassis No. AED877737	11.06.2004	3,15,000/-	12,000/-
3	OR 03 B 8866	Hindustan Motors Limited Ambassador Car (Diesel) Classic 20 EZDSZ	Engine No. 3HNDD013631 Chassis No. AED877730	11.06.2004	3,15,000/-	15,000/-

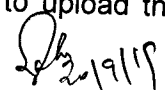
N.B.:- The highest bidders in the auction sale who will own the vehicle (herein after called the owner of the vehicle), is required to make necessary deposit of update tax and update fees, if any, pertaining to their respective vehicles.


District & Sessions Judge,
Balangir

Memo No. 4873(11) Dt 20.09.19

Copy forwarded to the Collector, Balangir / R.T.O., Balangir / D.P.R.O., Balangir / all Judge-in-charge, Nazarat of the Judgeship of Balangir to display in their respective notice boards for wider circulation.

Copy to the System Officer, District Court, Balangir with a direction to upload the notice in the website meant for the District Judge, Balangir.


Registrar,
Civil Courts, Balangir